

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 173 OF 2018**

**Dated: 15<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Torrent Power Limited** ..... Appellant(s)

**Versus**

**Gujarat Electricity Regulatory Commission** .... Respondent(s)

Counsel for the Appellant(s) : Mr. Palash Singhai

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-2

**ORDER**

Learned counsel for the Respondent seeks six weeks' time to file reply. Time is granted. He may file the reply on or before 2-1-2019 with advance copy to the other side. Thereafter, rejoinder may be filed within three weeks, i.e. on or before 23-1-2019 with advance copy to the other side.

List the matter on **7-2-2019**. Tag to Appeal Nos. 188, 171, 174 and 175 of 2018 since they all arise of common order.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**